NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

12

T.C.P No. 311/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES:

Prakash Steels

V/s.

DBM Geotechnics & Constructions Pvt.Ltd.

HINDUSTAN DOER-Oliver LOT.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

12 Adv. Dinesh Adv. for Operational Masurkar Creditor

1/b. Adv. Tejas Despande

ORDER TCP No. 311/ I&BP/NCLT/MB/MAH/2017

For having the Corporate Debtor stated that Insolvency Resolution Process has already been initiated against this Corporate Debtor in CP No.596/I&BP/ NCLT/ MAH/2017 dated 21.4.2017 in between **Bank of India v. Hindustan Dorr-Oliver Ltd**, this Petition is hereby dismissed as infructuous directing this Petitioner to make its claim before the IRP already appointed.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)